

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 265 OF 2013 & IA NO. 357 OF 2013, IA NO. 110 OF 2014,
IA NO. 159 OF 2015 & IA NO. 1474 OF 2018**
APPEAL NO. 266 OF 2013 & IA NO. 358 OF 2013 & IA NO. 160 OF 2015
APPEAL NO. 230 OF 2014
APPEAL NO. 231 OF 2014
APPEAL NO. 235 OF 2014 & IA NOS. 161 & 316 OF 2015
APPEAL NO. 236 OF 2014 & IA NO. 162 OF 2015 & IA NO.1643 of 2019
APPEAL NO. 155 OF 2015
APPEAL NO. 156 OF 2015
**APPEAL NO. 290 OF 2015 & IA NO. 11 OF 2016, IA NO. 470 OF 2015,
IA NO. 1470 OF 2018 & IA NO. 1642 OF 2019**
APPEAL NO. 297 OF 2015 & IA NO. 12 OF 2016 & IA NO. 1475 OF 2018

Dated: 02nd September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

**APPEAL NO. 265 OF 2013 & IA NO. 357 OF 2013, IA NO. 110 OF 2014 ,
IA NO. 159 OF 2015 & IA NO. 1474 OF 2018**
APPEAL NO. 231 OF 2014
APPEAL NO. 236 OF 2014 & IA NO. 162 OF 2015 AND
APPEAL NO. 156 OF 2015
**APPEAL NO. 290 OF 2015 & IA NO. 11 OF 2016, IA NO. 470 OF 2015,
IA NO. 1470 OF 2018 & IA NO. 1642 OF 2019**

BSES Yamuna Power Ltd.

.... Appellant(s)

Versus

Delhi Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza
Ms. Divya Anand

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

Mr. Arun Kumar Datta for R-2
(Impleador in A.No.236 of 2014
& 290 of 2015)

APPEAL NO. 266 OF 2013 & IA NO. 358 OF 2013 & IA NO. 160 OF 2015
APPEAL NO. 230 OF 2014
APPEAL NO. 235 OF 2014 & IA NOS. 161 & 316 OF 2015 AND
APPEAL NO. 155 OF 2015
APPEAL NO. 297 OF 2015 & IA NO. 12 OF 2016 & IA NO. 1475 OF 2018

BSES Rajdhani Power Ltd.

.... Appellant(s)

Versus

Delhi Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

ORDER

IA NO. 1643 OF 2019 in APPEAL NO. 236 OF 2014
(Appln. for impleadment)

We have heard learned counsel for the applicant. For the reasons set out in the application, the IA is allowed.

IA NO. 1642 OF 2019 in APPEAL NO. 290 OF 2015
(Appln. for impleadment)

We have heard learned counsel for the applicant. For the reasons set out in the application, the IA is allowed.

APPEAL NO. 265 OF 2013 & IA NO. 357 OF 2013, IA NO. 110 OF 2014,
IA NO. 159 OF 2015 & IA NO. 1474 OF 2018
APPEAL NO. 266 OF 2013 & IA NO. 358 OF 2013 & IA NO. 160 OF 2015
APPEAL NO. 230 OF 2014
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APPEAL NO. 235 OF 2014 & IA NOS. 161 & 316 OF 2015
APPEAL NO. 236 OF 2014 & IA NO. 162 OF 2015
APPEAL NO. 155 OF 2015

APPEAL NO. 156 OF 2015
APPEAL NO. 290 OF 2015 & IA NO. 11 OF 2016, IA NO. 470 OF 2015
& IA NO. 1470 OF 2018
APPEAL NO. 297 OF 2015 & IA NO. 12 OF 2016 & IA NO. 1475 OF 2018

List the batch of appeals for further hearing on **04.09.2019.**

(S.D. Dubey)
Technical Member

Pr/pk

(Justice Manjula Chellur)
Chairperson